

ITEM NO.37

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5647/2019

(Arising out of impugned final judgment and order dated 14-09-2018 in CRLA No. 444/1988 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

PRAMOD KUMAR SHARMA & ANR.

Respondent(s)

Date : 20-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Ankit Goel, AOR

For Respondent(s) Mr. S.S. Kulshrestha, Sr. Adv.
Mr. Danish Zubair Khan, AOR
Mr. Ajeet Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

During the course of the hearing, counsel for the petitioner brings to our notice that respondent no.2 has expired and he has filed a true copy of the death certificate of respondent no.2.

In that view, the special leave petition stand abated against respondent no.2.

Cause title be amended accordingly.

Leave granted.

Additional documents, if any, be filed in the meanwhile.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR